

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH AT HYDERABAD

O.A.NO. 585/93

Between:

Date of Order: 6/7/93

1. Divisional Railway Manager, (DG)  
South Central Railway, Secunderabad,
2. Permanent Way Inspector (Con)  
S.C.Rly, Secunderabad.
3. Chief Signal Inspector,  
Signal & Telecommunication Department,  
S.C.Rly, Secunderabad.

Applicants.

and

1. T. Dharmaraj.
2. Presiding Officer, Labour Court,  
Narayanaguda, A.P. Hyderabad.

Respondents.

For the Applicants: Mr. N.R. Devraj, SC for Rlys.

For the Respondents:

CORAM:

--- v. NELAIRI RAO : VICE CHAIRMAN  
AND

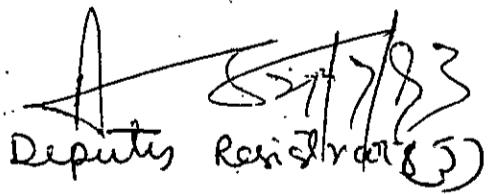
THE HON'BLE MR. P.T. TIRUVENGADAM : MEMBER (ADMN)

The Tribunal made the following Order:-

Admit. The operation of the order dated 11-3-92  
in C.M.P.No. 224/80 is suspended until further orders.

Issue notice to the Respondents.

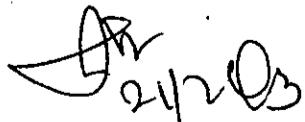
Post the case on 6.9.93.

  
Deputy Registrar (S)

To

1. The Divisional Railway Manager (B.G) S.C.Rly, Secunderabad.
2. The Permanent Way Inspector (Con) S.C.Rly. Secunderabad.
3. The Chief Signal Inspector, Signal & Telecommunication  
Department, S.C.Rly, Secunderabad.
4. The Presiding Officer, Labour Court, Narayanaguda, Hyderabad.
5. One copy to Mr. N.R. Devraj, SC for Rlys. CAT.Hyd.
6. One copy to Mr. ...
7. One spare copy.

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN  
AND

THE HON'BLE MR. A. B. GORTY : MEMBER(AD)  
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER(J)  
AND

Dated : 6 - 7 - 1993

ORDER/JUDGMENT:

M.A. / R.A. / C.A. NO.

in

O.A. No. 585/93

T.A. No.

Admitted and Interim directions  
issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/ Ordered

No order as to costs.

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